

[Shri Govinda Menon]

Deshmukh, Shri Shri Chand Goyal, Shri Ram Krishan Gupta, Shri Heerji Bhai, Shri J.M. Imam, Shri Kameshwar Singh, Shri Mushir Ahmed Khan, Shri Thandavan Kiruttinan, Shri K. Lakkappa, Shri Brij Bhushan Lal, Shrimati Sangam Laxmi Bai, Shri Mahendra Majhi, Shri B. P. Mandal, Shri M. Meghachandra, Shri Viswanatha Menon, Shri Bhaljibhai Ravjibhai Parmar, Shri S. B. Patil, Shri Jharkhonde Rai, Chaudhuri Randhir Singh, Shrimati Savitri Shyam, Shri P. N. Solanki, Shri K. Subravelu, Pandit D. N. Tiwary, Shri Tenneti Viswanatham, and Shri P. Govinda Menon."

MR. DEPUTY-SPEAKER : The question is :

"That this House do concur in the recommendation of Rajya Sabha that the House do joint in the Joint Committee of the Houses on the Bill further to amend the Code of Civil Procedure, 1908, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—Shri D. Balarama Raju, Shri Rajendranath Barua, Shri R. D. Bhandare, Shri Krishna Kumar Chatterji, Shri N. T. Das, Shri Shivajirao S. Deshmukh, Shri Shri Chand Goyal, Shri Ram Krishan Gupta, Shri Heerji Bhai, Shri J. M. Imam, Shri Kameshwar Singh, Shri Mushir Ahamad Khan, Shri Thandavan Kiruttinan, Shri K. Lakkappa, Shri Brij Bhushan Lal, Shrimati Sangam Laxmi Bai, Shri Mahendra Majhi, Shri B. P. Mandal, Shri M. Meghachandra, Shri Viswanatha Menon, Shri Bhaljibhai Ravjibhai Parmar, Shri S. B. Patil, Shri Jharkhonde Rai, Chaudhuri Randhir Singh, Shrimati Savitri Shyam, Shri P. N. Solanki, Shri K. Subravelu, Pandit D. N. Tirwary, Shri Tenneti Viswanatham, and Shri P. Govinda Menon."

The motion was adopted.

HIRE PURCHASE BILL

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir, I want to move this motion with two additions in the names printed here. One is Shri P. C. Sethi and the other is Shri M. S. Oberoi. So, instead of 30 Members, there will be 32 Members.

MR. DEPUTY SPEAKER : Are you not substituting two names ? These are additions; it is really difficult now.

SHRI GOVINDA MENON : That is all right, Sir. I move as it is. I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire purchase agreements and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969, and communicated to this House on the 15th May, 1969, and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—Shri Nathu Ram Ahirwar, Shri N. Anbuechzian, Shri K. Anirudhan, Shri Maganti Ankineedu, Shri B. N. Bhargava, Shri Bibhuti Mishra, Shri R. K. Birla, Shri C. Dass, Shri Devinder Singh, Shri Y. Gadilingana Goud, Shri V. N. Jadhav, Shri C. Janardhanan, Shri Dharani Dhar Jena, Shri Liladhar Kotoki, Shri G. Kuchelar, Hazi Lutfal Haque, Shri Yamuna Prasad Mandal, Shri Nihal Singh, Shri D.N. Patodia, Shri Rajdeo Singh, Shri Ram Charan, Shri Shambhu Nath, Shri Beni Shanker Sharma, Shri Janardan Jagannath Shinkre, Shri Chandra Sekhar Singh, Shri S. M. Solanki, Shri S. S. Syed, Shri Om Prakash Tyagi, Shri Prem Chand Verma, and Shri P. Govinda Menon."

MR. DEPUTY SPEAKER : The question is :

"That this House do concur in the recommendation of Rajya Sabha that

the House do join in the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—
Shri Nathu Ram Ahirwar, Shri N. Anbuhezian, Shri K. Anirudhan, Shri Maganti Ankieendu, Shri B. N. Bhargava, Shri Bibhuti Mishra, Shri R. K. Birla, Shri C. Dass, Shri Devinder Singh, Shri Y. Gadlingana Goud, Shri V. N. Jadhav, Shri C. Janardhanan, Shri Dharani Dhar Jena, Shri Liladhar Kotoki, Shri G. Kuchelar, Hazi Lutfal Haque, Shri Yamuna Prasad Mandal, Shri Nihal Singh, Shri D. N. Patodia, Shri Rajdeo Singh, Shri Ram Charan, Shri Shambhu Nath, Shri Beni Shanker Sharma, Shri Janardan Jagannath Shinkre, Shri Chandra Sekhar Singh, Shri S. M. Solanki, Shri S. S. Syed, Shri Om Prakash Tyagi, Shri Prem Chand Verma, and Shri P. Govinda Menon.”

The motion was adopted.

12.55 hrs.

STATEMENT RE. GOVERNMENT REACTION TO RECOMMENDATIONS OF AD HOC JOINT COMMITTEE ON SALARY, ALLOWANCES AND OTHER AMENITIES TO MEMBERS OF PARLIAMENT—*contd.*

MR. DEPUTY-SPEAKER : Now, the hon. Minister of Parliamentary Affairs may read out the statement.

AN HON. MEMBER : He has already laid it on the Table of the House.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : It can be discussed in the evening.

MR. DEPUTY-SPEAKER : It has said already that the statement will be circulated to Members and I would permit questions to be put in the evening. The hon. Minister is prepared to read it out. Therefore, there is no question about it now.

SHRI K. NARAYANA RAO (Bobbili) : Earlier he could not read it out because of the noise, but now the Opposition Members are making it an alibi and are asking him to read it out. This should not be allowed now.

MR. DEPUTY-SPEAKER : Now, the hon. Minister.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : As the House is aware, on 15th December, 1967, Shri Panna Lal Barupal introduced a bill in Lok Sabha to amend the Salaries and Allowances of Members of Parliament Act, 1954. This Bill came up for consideration on 26th April, 1968. After discussion, the question of providing further amenities and facilities to Members of Parliament was referred to a Joint Committee of the two Houses to be nominated by the Speaker of Lok Sabha and the Chairman of Rajya Sabha, for examination and report. This Joint Committee presented its Report to the House on 7th August, 1968.

The Business Advisory Committee for Lok Sabha in its meeting held on 20th August, 1961, expressed the view that before the Report was discussed by the House, it might be first considered by the General Purposes Committee.

The General Purposes Committee met on 15th November, 1969 and decided to postpone the consideration of the Report till the next session of the Lok Sabha (Budget Session 1969). Subsequently the General Purposes Committee met on 12th March, 1969 and recorded the following minutes :

“The Committee felt that the said Joint Committee had already submitted their Report to Parliament and it should now be left to Government to formulate their proposals in respect of the matters dealt with in that Report and bring them before the House.”